

(R.S)

CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH:DELHI

R.A. NO. 155 OF 1989

DATE OF DECISION: 9-8-1991.

Shri P.L.Sharma.

.. Applicant.

Vs.

Union of India.and others

.. Respondents.

CORAM:

Hon'ble Mr.G.Sreedharan Nair, .. Vice-Chairman.

Hon'ble Mr. S.Gurusankaran, .. Member(A)

Shri G.D. Gupta, Counsel for the Applicant.

Shri P.H.Ramchandani, Counsel for the respondents.

G.SREEDHARAN NAIR, VICE-CHAIRMAN (J):

ORDER.  
JUDGMENT 2

is a  
This/petition by the applicant in O.A.No.1019 of 1988  
for review of the final order.

2. Though the respondents have entered appearance,  
they have not filed any reply.

3. We have heard counsel of the applicant as well  
as Advocate Shri P.H.Ramchandani, on behalf of the respon-  
dents.

4. The main ground that was urged by Counsel Shri  
G.D.Gupta, appearing for the applicant was that there ~~was~~ is  
an error apparent on the face of the order since it proceeds  
on the assumption that the O.M. of 16th July,1985 under which  
the benefit was claimed by the applicant does not apply to  
veterans. On an examination of the order and the records,  
we are inclined to agree with the counsel.

5. The petition is allowed. The final order dated  
25-1-1989 is hereby vacated and the O.A will come up for  
fresh hearing.

6. Ordered accordingly.

*Prakashan*  
9/8/1991  
MEMBER (A)

*Dr. Soni*  
9-8-1991  
VICE-CHAIRMAN